

DIVISION BENCH

ITEM NO. 102

NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ

CA No. 30/2020 IN CP (IB) No. 220/ALD/2019

CORAM:

1. SHRI HARNAM SINGH THAKUR,
HON'BLE MEMBER (JUDICIAL)
2. SHRI SUBRATA KUMAR DASH,
HON'BLE MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 5th July, 2022, 2:30 PM

NAME OF THE COMPANY	MEKASTER FINLEASE LTD V/S SUNWORLD DEVELOPERS PVT LTD
UNDER SECTION	7 IBC

COUNSEL APPEARED THROUGH VIDEO CONFERENCING:

Sh. Smarth Shandilya, Adv. : *For the Financial Creditor & Respondent in CA No. 30/2020*
None : *For the applicant in CA No. 30/2020*
Sh. Abhishek Anand, Adv. : *For the respondent/corporate debtor*

ORDER

It is stated by the Ld. Counsel for the petitioner that on instruction he wants to withdraw the present petition.

Keeping in view the statement made by the Ld. Counsel for the petitioner, *CP (IB) No. 220/ALD/2019* is ordered to be dismissed as withdrawn and consequently CA No. 30/2020 becomes infructuous and disposed of accordingly.

—Sd—

(Subrata Kumar Dash)
Member (Technical)

5th July, 2022

Kumud Narayan
(PS)

—Sd—

(Harnam Singh Thakur)
Member (Judicial)